

Water Disputes Tribunal are as under :

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| (i) Karnataka | 465 TMC ft. |
| (ii) Tamil Nadu | Flows to be ensured in accordance with the terms of the Agreement of 1892 and 1924. |
| (iii) Kerala | 99.8 TMC ft. |
| (iv) Union Territory of Pondicherry | 9.3 TMC ft. |

(b) The Union Government constituted Cauvery Water Disputes Tribunal on 2nd June, 1990 for adjudication of the Cauvery Water Dispute.

(c) So far, the Tribunal has conducted 90 hearings and the basin States are participating in the proceedings of the Tribunal.

(d) No further steps can be taken by the Union Government as the dispute is already with the Tribunal for adjudication.

Political Support for Population Programme

1427. SHRI CHITTA BASU : Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state :

(a) whether the population programme in the country has not received proper political support and failed to show effective results;

(b) if so, whether the Government propose to work out suitable measures to ensure political support from all sections of the people for effective and speedy stabilisation of the population; and

(c) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) : (a) to (c). With a view to demonstrate political commitment the Ministry of Health and Family Welfare has introduced the Constitution (Seventy-Ninth Amendment) Bill, 1992 in Rajya Sabha in December, 1992 which, inter-alia, provides that a person shall be disqualified for being chosen as, and for being, a member of either House of the Parliament or either House of the Legislature of a State, if he has more than two children. The proposed amendment will, however, have prospective effect only and will not apply to any person having more than two children on the date of commencement of the proposed amendment, or within one year thereafter. The Bill was referred to Department related Parliamentary Standing Committee on Human Resource Development for examination and report. The Committee has recommended that the Bill be passed. However, the Committee has suggest to convene a meeting of all political parties for smooth passage of the Bill.

Cauvery Water Dispute

1428. SHRI N.K. PREMCHANDRAN :

SHRI MULLAPPALLY RAMACHANDRAN :

Will the Minister of WATER RESOURCES be pleased to state :

(a) whether the Union Government have received any proposal from the Government of Kerala regarding Cauvery Water dispute;

(b) if so, the details thereof and reaction of the Union Government thereto;

(c) whether the Government have decided to invite Kerala State for the dialogue to settle the Cauvery Water dispute; and

(d) if so, the details thereof?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (d). The State Govt. of Kerala has submitted a memorandum wherein they have requests to ensure Kerala's participation in all discussions concerning the use of Cauvery Waters, and to make the Cauvery Water Dispute Tribunal (CWDT) fully functional.

Kerala will certainly be invited in any meeting which may be organised by the Union Govt. regarding use of Cauvery waters in future. As regards making the CWDT fully operational, the Union Government has already taken up with the Chief Justice of India for nominating a suitable Judge to fill up the post of Chairman, CWDT.

Sardar Sarovar Project

1429. SHRI P.S. GADHAVI :

DR. A.K. PATEL :

SHRI SANAT MEHTA :

SHRI KASHI RAM RANA :

Will the Minister of WATER RESOURCES be pleased to state :

(a) the number of inter-State meetings held and the decisions arrived at the meeting of State Ministers under the Chairmanship of Union Minister on Sardar Sarovar Project during the last one year;

(b) whether a final decision in regard to the height of the project has been agreed to in the meetings;

(c) if so, the details thereof and the follow up action taken thereon so far; and

(d) other measures being taken to complete the project on schedule?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA) : (a) to (c). The following meetings on Sardar Sarovar Project under the

Chairmanship of the Union Minister of Water Resources were held during the last one year :

- 5.7.96 - Meeting with the Chief Ministers of Gujarat, Madhya Pradesh, Maharashtra and Rajasthan.
- 15.7.96 - Special Meeting of Review Committee for Narmada Control Authority.
- 13.11.96 - Seventh Meeting of Review Committee for Narmada Control Authority.

As the discussions on the final height of the dam were inconclusive in the first two meetings, a meeting of the Chief Ministers of the party States with the Hon'ble Prime Minister held on 15.7.96 and 16.7.96 wherein the following was agreed to :

"Construction of Sardar Sarovar Dam may proceed as planned, limiting the Full Reservoir level to 132.68 metres (436 feet) in the first instance. Thereafter the data for actual flow of water in the dam will be observed for a period of five years. If during any three out of these five years, the flow of water-discharge is adequate as assessed in the award, the decision regarding raising the reservoir level to 138.68 metres (455 feet) could be considered.

Construction of the dam will proceed pari-passu with the resettlement and rehabilitation of project affected persons as per terms of the Award and relief and rehabilitation policies laid down by the States in this regard. The States shall ensure speedy and proper implementation of the relief and rehabilitation measures."

As a follow-up of the above decisions, the seventh meeting of the Review Committee for Narmada Control Authority was held on 13.11.96 wherein it was decided that the height of Sardar Sarovar Dam be raised upto EL 110 m in the spillway portion during 1996-97. However, the work would commence in the first week of December, 1996. In the meantime Resettlement and Rehabilitation measures for the balance affected persons of Madhya Pradesh upto E1 81.5 m would be completed within a fortnight by Gujarat. Madhya Pradesh has agreed to extend all help and cooperation in this regard. After review of the implementation of Resettlement and Rehabilitation measures at E1 81.5 m, similar reviews will be undertaken for every 5 metre height of the dam jointly by the concerned Resettlement and Rehabilitation sub-group and Environment sub-groups comprising representatives of States also so that the construction work could progress pari passu with the implementation of Resettlement and Rehabilitation measures in a manner that they are completed in terms of actual shifting of all Project Affected Persons by 31st May, 1997.

(d) The construction programme for the dam is being reviewed by the Sardar Sarovar Construction Advisory Committee which also monitors the progress of work of Dam and power house of the Project. Work on the Narmada Main Canal is being monitored by Canal Sub-Committee of the Narmada Control Authority. The concerned States have been advised to ensure speedy and proper implementation of relief and rehabilitation measures of the project affected persons so that the construction programme proceeds in accordance with the pari-passu condition. The Resettlement and Rehabilitation works and progress on environmental safeguards are also being monitored by separate sub-groups of the Narmada Control Authority.

[Translation]

Norms for Creation of Posts of Teachers in KV's

1430. SHRI RADHA MOHAN SINGH :
SHRI SANTOSH KUMAR GANGWAR :

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) whether Kendriya Vidyalaya Sangathan has laid down certain criteria for creation of posts of teachers in different categories in respect of different vidyalayas;

(b) if so, the criteria laid down for creation of posts of PGT (Commerce) in these vidyalayas;

(c) whether these criteria have been violated in respect of the creation of posts for Kendriya Vidyalayas during the year 1996-97;

(d) if so, whether these anomalies have been/are proposed to be removed; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA):
(a) Kendriya Vidyalaya Sangathan (KVS) sanctions posts of teachers of various categories every year as per norms approved for the purpose.

(b) The posts of PGT (Commerce) are sanctioned depending upon the period requirement of the subject in a Kendriya Vidyalaya.

(c) No, Sir.

(d) and (e). Do not arise.

[English]

Allocation of Funds to CIBS

1431. SHRI P. NAMGYAL : Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state :

(a) the funds allocated to the Central Institute of Buddhist Studies on its establishment including salaries